

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES: M/s.SITI Cable Bhatia Network Entertainment P. Ltd.

V/s.

M/s. SITI Chhatisgarh Multimedia Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Rajendra Jain / b	associate	
	Thakore Jatinak & as		

Order

C.P. No. 65/58-59,397-398/CLB/MAH/2014

1. Ld. Counsel from the side of the Petitioner is present, however none appeared from side of Respondent., as it had happened in the past on so many occasion.
2. Ld. Counsel of the Petitioner also informed that no reply has so far been filed by Respondent.
3. From our case records it is found that on the ground of mutual settlement dates were sought by the Respondent and also sought time to file a reply.
4. In the event of non-filing of reply on or before the next date of hearing, right to file reply shall be forfeited.
5. Next date of hearing is fixed 29/11/2016. Registry is directed to serve the order along with Show Cause Notice to the Respondent. The Petitioner is directed to communicated next date of hearing to the Respondent

Dated: 28.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)